

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 8

C.P. (IB)/261(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **01.02.2024**

NAME OF THE PARTIES: **CANARA BANK V/s INDIRA CONTAINER**
TERMINAL PRIVATE LIMITED

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Ms. Ishitaa Ali, Advocate a/w Mr. Roshan, Advocate i/b Orbit Law Services appeared for the Financial Creditor.
2. Mr. Sushant Kareer, Advocate appeared for the Corporate Debtor.
3. Learned Counsel for the Corporate Debtor informs that revised settlement proposal has been given. However, Counsel for the Corporate Debtor informs that as per their instructions that the said offer may not be acceptable.
4. Learned Counsel for the Corporate Debtor seeks last opportunity to engage Financial Creditor in reconsideration of its revised proposal.
5. List this matter on **13.02.2024** for further consideration.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)